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NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P (CAA) No.578/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th January 2018, 10.30 A.M.

Name -	of the Company	Anamika Iron & Steel Pv	t.Ltd.	9 bayleser
Under Section		230-232		
SI. No.	Representa	nation of Authorized tive (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
۵.	NEHA S	MANI, Pr.CS ACHARI, Pr.CS	2 Applicants	Louani
4	TIAINL Dy Direc	A of	ORD (ER) inistry of reporate Affairs	16.1.18

Ld. Counsel for the applicants and Ms. Tiainla, Dy. Director, Office of the Regional Director (Eastern Region) Ministry of Corporate Affairs are present.

ORDER

Ld. Counsel for the petitioner has not filed any affidavit to show that after publication of notice, no objection has been raised by any of the parties. Petitioner has filed affidavit of compliant which shows that notices have been served on the Regional Director, ROC, Official Liquidator and Income Tax

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Authorities. Petitioner has also annexed the copy of the newspaper wherein notice has been published. Petitioner has not filed any affidavit to show that after publication of notice in newspaper whether any response has been received. Petitioner is directed to file affidavit within seven days. Regional Director and Official Liquidator have filed their reports which may be taken into consideration.

List on 14.02.2018 for argument.

Sd

(Jinan K.R.) Member (Judicial) (V.P. Singh)
Member (Judicial)